

LOK SABHA DEBATES

1

LOK SABHA

*Monday, November 29, 1971/
Agrahayana 8, 1893, (Saka)*

*The Lok Sabha met at Eleven
of the Clock*

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

MR. SPEAKER: I have to inform the House of the sad demise of Shri Rajendra Kohar who passed away at Phulbani on the 4th November 1971, at the age of 56.

Shri Rajendra Kohar was a Member of the Third Lok Sabha during the years 1962-67 representing the Phulbani constituency of Orissa. He had been taking great interest in the uplift and welfare of the adivasis in Orissa.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI-MATI INDIRA GANDHI): Mr. Speaker, Sir, the House shares the sentiments which you have expressed regarding Dr. Rajendra Kohar.

Dr. Kohar entered politics after a period in government service. His special concern was the uplift of the Adivasis of Orissa. The cause of social work suffers a loss in his death.

2

I request you to convey the grief of the House to the bereaved family.

DR. RANEN SEN: On behalf of the Communist Party of India Group, I share the sentiments expressed by you and the Prime Minister and express our condolences to the bereaved family.

MR. SPEAKER: The House will now stand in silence for a short while to express its sorrow.

*The Members then stood in silence
for a short while.*

ORAL ANSWERS TO QUESTIONS

MR. SPEAKER: Question 301—Shri Kathamuthur...absent. Then, Shri Bhattacharyya. Shri Bhattacharyya was authorised by Shrimati Bibha Ghosh Goswami, for question No. 302. He is absent. Now, Shri Kalyanasundaram...all absent.

Managing Committee of Super Bazar, Delhi

+

* 304. SHRI NARENDRA SINGH
BISHT:
SHRI N.K. SANGHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the super Bazar has been functioning without a Managing Committee for the last four months, as the term of the previous Committee expired at the end of June, 1971; and

(b) if so, the reason for such abnormal delay in appointing the new Managing Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA): (a) and (b). Under

the bye-laws of the Cooperative Store Ltd. (Super Bazar), New Delhi, 9 out of 15 members of its Managing Committee have to be nominated by the Government of India. Selection and finalisation of the names took some time. The nominations have since been made. The day to day functions were carried out by the General Manager.

श्री नरेन्द्र सिंह बिष्ट : क्या सरकार बतायेगी कि जून से पहले जो नाम सरकार की तरफ से नौमिनेट होने थे, वे क्यों नहीं हुए, इस में इतना विलम्ब क्यों हुआ ?

श्री जगन्नाथ पहाड़िया : इस सम्बन्ध में कहना है कि चूंकि सुपर-बाजार घाटे में चल रहा था, उस ने सरकार से वित्तीय सहायता मांगी थी और वित्तीय सहायता देने के लिये सरकार के इन्टरेस्ट को सेफगार्ड करने के लिये उस के वार्ड-लाज को अमण्ड करना पड़ा। इसके अलावा आप यह भी जानते हैं कि जब सरकार वित्तीय सहायता दे रही है, तो हमें यह भी देखना होता है कि उस का ठीक ढंग से उपयोग हो, उनके जो उद्देश्य हैं कि उपभोक्ताओं को चीजें ठीक दाम पर मिलें, चीजों की कीमतों को बढ़ने से रोका जाय, सारी चीजें उपभोक्ताओं को एक ही स्थान पर मिल सकें, इन सब बातों को दृष्टि में रखते हुए यह देखना होता है कि जिन का व्यापारिक दृष्टिकोण हो, व्यापारिक क्षेत्र में जिन का अनुभव हो, जो व्यापारिक दृष्टि से उस को ठीक तरह से चला सकें तथा जिन का कौम्यपरेटिव मूवमेन्ट में विश्वास हो, ऐसे लोगों को उस में रखा जाय, इस लिये ऐसे लोगों को छांटने में थोड़ा समय लग गया, इस के अलावा सम्बन्धित लोगों तथा विभागों से भी पूछना पड़ता है, यही कारण है कि थोड़ा-सा विलम्ब हो गया।

श्री नरेन्द्र सिंह बिष्ट : सरकार का इन चार महीनों का क्या अनुभव रहा, जब प्रबन्ध

कमेटी थी और जिस तरह से वह काम चलाती थी तथा इन चार महीनों में जब कि मैनेजर के द्वारा काम चला, इन दोनों में कौन सा अनुभव ज्यादा बढ़िया रहा, क्या इस बीच में कोई परिवर्तन आये ?

श्री जगन्नाथ पहाड़िया : काम तो दोनों स्थितियों में जैनरल मैनेजर द्वारा चलाया जाता है और वह चला रहे थे। हो सकता है इन चार महीनों में थोड़ा सा इम्प्रूवमेन्ट हुआ हो।

SHRI N. K. SANGHI : Since the Super Bazar has lost more than Rs. 70 lakhs in the last four years, and many times, the Government, as you have said, under the bye-laws, has to nominate nine out of 15 members for the managing committee, will the Government now see reason to change the rule so that the majority nomination is reduced to a minority nomination by the Government and more people are elected according to the changed bye-laws giving opportunity for members to elect proper representatives, so that the Super Bazar can be run at a profit.

SHRI JAGANNATH PAHADIA : According to the bye-laws of the Co-operative Store Ltd. (Super Bazar), some members have to be nominated and some members have to be elected. Nominations have been made and the election will take place according to procedure.

SHRI N. K. SANGHI : Would you change the bye-laws so that the Government does not nominate nine members, and the nominated membership is reduced to a minority rather than be a majority.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The position is like this. Broadly, the Government policy and approach is that there should be a majority of elected members representing the consumers as constituent members. In this particular consumer store, as the hon. Member himself is aware, the investment is overwhelmingly that of the Government. We

very much like to encourage the participation of the consumers, but unfortunately, it has not come up. The long range approach of the Government of India is to make the institution democratic, predominantly with the directly elected representatives.

श्री ए० पी० शर्मा: अभी मंत्री महोदय ने बताया कि सभी तरह के लोगों को उस में लिया गया है, लेकिन कर्मचारियों के प्रतिनिधि उसमें होते हैं या नहीं, इस के बारे में कुछ नहीं कहा। नामिनेशन करते हैं मैनेजिंग कमेटी का उसमें देर हो रही है लेकिन उसका घाटे और इन सब चीजों से क्या सम्बन्ध है, जरा यह भी बता दीजिए।

अध्यक्ष महोदय : यह तो बता चुके हैं।

श्री जगन्नाथ पहाड़िया: कमेटी नामिनेट हो चुकी है और नोटिफिकेशन भी हो चुका है। उसमें कंज्यूमर्स के प्रतिनिधि और सरकारी कर्मचारी भी होते हैं।

Requirement of Rural Credit and Institutions provided for them

*305. SHRI BHOGENDRA JHA : Will the Minister of AGRICULTURE be pleased

to state :

(a) the actual requirement of rural credit and to what extent institutional credit fulfils the gap; and

(b) the maximum permissible annual rate of interest, the maximum interest permissible irrespective of the lapse of years in the various States and Union Territories ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) The Rural Credit Review Committee in its Report published in 1969 had estimated the requirements of short-term credit for agriculture as Rs. 2,000 crores in 1973-74 and those of medium-term and long-term at Rs. 500 crores and Rs. 1500 crores, respectively during the Plan period. The institutional agencies are expected to meet the entire medium-term and over 70% of the long-term credit. In respect of short-term credit they would meet about 50%.

(b) No maximum rate of interest has been prescribed for cooperatives. A statement showing the maximum rate of interest prescribed under money lending legislation of the various States is placed on the Table of the House.

Statement

Name of the State	Maximum rate of interest Per cent per annum	
	Secured loans	Unsecured loans
1	2	3
1. Andhra Pradesh	6 to 9	9 to 12
2. Assam	9-3/8	12-1/2
3. Bihar	9	12
4. Gujarat	12	15
5. Haryana	not specified	
6. Jammu and Kashmir	—do—	
7. Kerala	9	12
8. Madhya Pradesh	Not Specified	
9. Mysore	15	18
10. Maharashtra	12	15
11. Orissa	9	12